



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक २७(२)]

गुरुवार, जुलै १०, २०२५/आषाढ १९, शके १९४७

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असाधारण क्रमांक ६२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्राख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Fifth Amendment) Act, 2025 (Mah. Act No. XXXI of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXI OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 10th July 2025).

An Act further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that

Mah. circumstances existed which rendered it necessary for him to take immediate
XL of action further to amend the Maharashtra Municipal Councils, *Nagar*
1965. *Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter
Mah. appearing; and, therefore, promulgated the Maharashtra Municipal Councils,
Ord. I of *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2025,
2025. on the 15th April 2025;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

Short title
and
commencement.

1. (1) This Act may be called the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Fifth Amendment) Act, 2025.

(2) It shall be deemed to have come into force on the 15th April 2025.

Substitution
of section
341B-5 of
Mah. XL of
1965.

2. For section 341B-5 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (hereinafter referred to as “the principal Act”), the following section shall be substituted, namely :— Mah. XL of 1965.

Removal of
President
of *Nagar
Panchayats* by
Councillors.

“**341B-5.** (1) A President of a *Nagar Panchayat* elected under section 341B-1 shall cease to be the President, if the Councillors by a resolution passed at a special meeting by a majority of not less than two-third of the total number of Councillors so decide :

Provided that, no such resolution shall be moved within a period of one year from the date of the election of the President.

(2) The requisition for such special meeting shall be signed by not less than one-half of the total number of Councillors and shall be sent to the Collector.

(3) The Collector shall, within ten days of the receipt of a requisition under sub-section (2), convene a special meeting of the *Nagar Panchayat*:

Provided that, when the Collector convenes a special meeting, he shall give intimation thereof to the President.

(4) A meeting to consider a resolution under sub-section (1) shall be presided over by the Collector or any other officer authorized by him in this behalf, but the Collector or such other officer shall have no right to vote.

(5) The nominated Councillors shall have no right to vote on any resolution relating to the removal of the President.

(6) If the resolution seeking the removal of the President is not moved or, as the case may be, rejected, in the special meeting convened for the purpose under sub-section (3), no fresh resolution seeking the removal of the President shall be brought before the *Nagar Panchayat*.”.

Repeal
of Mah.
Ord. I of
2025 and
saving.

3. (1) The Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2025, is hereby repealed. Mah. Ord. I of 2025.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.